THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) The number of items for which condonation of Government for non-verification of stocks and stores was sought by O.Fs. during the financial years 1950-54 is-

Oral Answers

>Jo. of items in which Percentage of tola number of items held in stock condonation was applied for

	1950-51
<b>20,4</b> 13	4 56 per cent.
Ť	1951-52-
7,283	1.62 per cent.
	1952-53—
690	0.14 per cent.
	1953-54
192	0.04 per cent.

- (b) Government condoned verification of all the items mentioned.
- (c) The verifying authorities ensured to the extent possible, that stock not verified in any one year received priority consideration for verification in the following year.

SHRI M. GOVINDA REDDY: May I know in how many of them there were surplus stores disclosed?

SHRI SATISH CHANDRA: I have not got the figures here, nor, I think, will it be possible to collect figures because there are lakhs of items.

SHRI M. GOVINDA REDDY: At least in how many units were surplus stocks disclosed?

SHRI SATISH CHANDRA: I have no information; I will require notice.

SHRI M. GOVINDA REDDY: May I know, Sir, with regard to condoning, what were the reasons for which the units asked these surplus stocks to be condoned, I mean, condoning their non-verification?

SHRI SATISH CHANDRA: There is some misunderstanding. What I mean is that the verification of stocks takes place from year to year. The items whose number I have given, could not be verified during a particular year. They were verified in the following year. This is all that I mean by this. The condonation is only for the non-verification of stock in a particular year.

SHRI M. GOVINDA REDDY: May I know whether there were stocks which were written off among these which were non-verified?

to Questions

SHRI SATISH CHANDRA: I will require notice: there are lakhs and lakhs of items.

\*500. [The questioner (Shrimati Parvathi Krishnan) was absent. For answer, vide col. 3845 infra.]

# मंत्रियों, सीचवों और संयुक्त सचिवों के निजी सचिव

\*४०९. श्री कृष्णकान्त व्यास : क्या गृहकार्य मंत्री यह बताने की क्या करेंगे कि:

- (क) मंत्रियों, राजकीय मंत्रियों, उपमंत्रियों, मचिवां और संयुक्त सचिवां के निजी सचिवां के पदों के लिए विहित अर्हताएं क्या हैं।
  - (ख) उनकी वैतन श्रीणयां तथा भने क्या 🐉
- (ग) क्या इनका चुनाव संघ लौक सेवा आयोग द्वारा किया जाला हैं, या आयोग को हवाला दिए विना मंत्रियों द्वारा ही किया जाता हैं, और
- (घ) भारत सरकार के विभिन्न मंत्रालयों में मंत्रियों, राजकीय मंत्रियों, उपमंत्रियों, सचिवों तथा संयुक्त सचिवों के निजी सचिवों की वर्त-मान संख्या कितनी हैं?
- t [PRIVATE SECRETARIES TO MINISTERS, SECRETARIES AND JOINT SECRETARIES
- \*501. SHRI KRISHNAKANT VYAS: Will the Minister for HOME AFFAIRS be pleased to
- (a) the qualifications prescribed for the posts of Private Secretaries to the Ministers. State Ministers, Deputy Ministers, Secretaries and Joint Secretaries:
  - (b) their pay-scales and allowances;
- (c) whether their selection is made by the Union Public Service Commission or by the Ministers without reference to Commission: and
- (d) the present number of Private Secretaries to the Ministers, State Ministers, Deputy Ministers, Secretaries and Joint Secretaries in various Ministries of the Government of India?]

गृह-कार्य उपमंत्री (श्री बी० एन० सतार): (क) मंत्रियों और उएमंत्रियों के निजी सीचवों के सिए कोई विशेष अईताएं विहित नहीं की गई हैं। अभी राजकीय मंत्री कोई नहीं हैं। सोचवों और संयुक्त सीचवों के निजी सीचवों के लिए सरकार ने यह निर्णय किया हैं कि उनको, सेंद्रल सँकीटेरियट स्टॅनोगाफर सीवेस सं लिया जाए, जिसको अभी बनाया जा रहा हैं।

- (स) इसकी स्चना विवरण १ में निहित हैं जो कि सभा पटल पर रखी हुई हैं।
- (ग) मंत्रियों और उपमंत्रियों के निजी सिचवों की नियुक्ति के लिए संघ लोक सेवा आयोग से परामर्श नहीं लिया जाता हैं। सिचवों और संयुक्त सिचवों के निजी सिचवों को सेंट्रल सैकीटीरयट स्टैंगोगाफर सिवस से लिया जाता हैं।
- (घ) इसकी स्चना विदरण २ में निहित हैं जो सभा पटल पर रखी हुई हैं।

## विवरण १

### मंत्री---

मंत्री के निजी सचिव की वंतन श्रेणी सामान्यकः कर ६००-६०० हैं। कुछ दशा में जहां पर जंचे वंतन वाले सीनियर पदाधिकारियों की आवश्यकता होती हैं, यह श्रेणी भिन्न होती हैं और उनका वंतन एक हाक निश्चित होता हैं।

# सीचव और संयुक्त सीचब----

सीचवाँ और संयुक्त सीचवाँ के निजी सीचवाँ की वर्तमान वैतन श्रेणी कठ २००-४०० हैं। यह पद शीच ही सँन्द्रल सँकीटीरयट स्टॉनोगाफर सीवंस में सीम्मलित कर लिए आएंगे और फिर इनकी वेतन श्रेणी कठ २८४-२४-४०० होगी।

#### विवरण २

मीत्रयों, उपमीत्रयों, सीचवों और संयुक्त सीचवों के निजी सीचवों की संख्या का २-४-४४ को विदरण इस प्रकार हैं :---

मंत्री	२६
उपमंत्री	**
सचिव	રક્ષ
संयुक्त सचिव	4

UTHE DEPUTY MINISTER FOR I HOME AFFAIRS (SHRI B. N. DATAR) *I* (a) No specific qualifications are prescribed for posts of Private Secretaries to Ministers and Deputy Ministers. There is no Minister of State at present. As regards Private Secretaries to Secretaries and Joint Secretaries, Government have decided that they should be drawn from the Central Secretariat Stenographers' Service-which is being organised.

- (b) The information is contained in. Statement I which is placed on the Table of the House.
- (c) The Union Public Service Commission are not consulted for appointment of Private Secretaries to Ministers and Deputy Ministers. As regards Private Secretaries to Secretaries and Joint Secretaries, they are drawn from the Central Secretariat Stenographers' Service.
- (d) The information is contained in Statement II which is placed on the Table of the House.

#### STATEMENT I

#### Ministers-

The normal pay scale of a Private-Secretary to a Minister is Rs. 600-800. In certain cases, however, where it is found necessary to appoint senior-officers with higher pay scales, this scale is varied and the pay is fixed, ad had

#### Secretaries and Joint Secretaries—

The present scale of pay of Private Secretaries to Secretaries and Joint S cretaries is Rs. 300-400. These posts will, however, soon be included in the-Central Secretariat Stenographers' Service. Thereupon the scale of pay will be Rs. 2?5-25-500.

t English translation.

#### STATEMENT II

Statement showing the number of Private Secretaries attached to Ministers, Deputy Ministers, Secretaries and Joint Secretaries as on 2nd April 1955.

Ministers	26
Deputy Ministers	13
Secretaries	24
Joint Secretaries	3 ]

श्री कृष्णकान्त व्यास : में यह जानना चाहता ह्रं कि माननीय मंत्रियों, उप-मंत्रियों, सचिवों और संयुक्त सचिवों के निजी सहायक क्या निजी सचिव के स्थान पर नियुक्त किए जा सकते हैं?

SHRI B. N. DATAR: Sir, I did not follow the latter part.

श्री कृष्णकान्त ज्यास: में यह जानना चाहता हूं कि मिनिस्टर्स, डिपुटी मिनिस्टर्स, सेक्रेटरीज और जॉइंट सेक्रेटरीज के जो निजी सहायक (पर्सनल एसिस्टंट) हैं, क्या वे निजी सचिव (प्राइवेट सेक्रेटरी) के स्थान पर मुकर्रर किए जा सकते हैं ?

SHRI B. N. DATAR: The hon. Member will in the first place make a distinction between Private Secretaries and Personal Assistants. Possibly he is using the word "faf«T tffR "" for both. So far as Private Secretaries of Ministers and Deputy Ministers are concerned, their appointment depends on the discretion of the Ministers and their appointment is coterminus with the office of the Minister or the Deputy Minister. So far as Private Secretaries of Secretaries and Joint Secretaries are concerned, they are drawn from the Central Secretariat Stenographers' Service.

SHRI BHUPESH GUPTA: May I know the total number of Private Secretaries under these Ministers and officials?

SHRI B. N. DATAR: It is given in the statement. I shall read it out for

his information. The number of Private Secretaries attached to Ministers is 26, Deputy Ministers 13, Secretaries 24 and Joint Secretaries 3.

to Questions

DR. P. C. MITRA: May I know whether these posts are pensionable?

SHRI B. N. DATAR: So far as Private Secretaries of Ministers and Deputy Ministers are concerned, they cannot be pensionable unless when they are drawn from the Central Services.

SHRI BHUPESH GUPTA: May I know whether the Government has examined the reason as to why even Joint Secretaries should require Private Secretaries under them?

SHRI B. N. DATAR: They require them for performing their duties very efficiently.

SHRI BHUPESH GUPTA: In that case do I understand that a proposal for having Private Secretaries to Private Secretaries is also under consideration?

SHRI B. N. DATAR: No, Sir.

SHRI H. C. MATHUR: May I know whether there is any standard grade for the Private Secretaries? Since they are drawn not only from the Services but as they are also appointed directly, may I know whether the Minister is required to restrict himself to any particular grade or are they appointed in any grade?

SHRI B. N. DATAR: What has been done is that the scale of pay has been settled for Private Secretaries and Personal Assistants and if a Minister or a Deputy Minister appoints a person from outside the cadres then that person will have to take the scale to which he is entitled.

SHRI H. C. MATHUR: What is the scale of salaries for Private Secretaries?

SHRI B. N. DATAR: The scale is Rs. 600—800

SHRI BHUPESH GUPTA: May I know the number of people who have been recruited to these posts from outside the cadre?

SHRI B. N. DATAR: Sir, I have not got the break-up here.

SHRI H. C. MATHUR: What are the Government's reasons for permitting Ministers and Deputy Ministers to appoint Private Secretaries from outside the Services? Are there any special Teasons? Do they think that they will not be able to find anybody from among the Services who will be able sto enjoy their confidence?

SHRI B. N. DATAR: In certain cases the Ministers and Deputy Ministers require the services of persons on whom they can rely and sometimes they find that the work that they have to carry on may not be done as they require by the officers under the Government. That is the reason why •discretion has been given to them.

SHRI H. C. MATHUR: My question was, what was the reason for the "Ministers to think that they will not "he able to find anybody from among •the Services who can keep their confidence?

SHRI B. N. DATAR: This is entirely a matter for discretion. The matter has been left exclusively to their discretion.

SHRI BHUPESH GUPTA: May I know if it is a fact that favourite partymen drawn from outside the cadre are appointed to these posts?

SHRI B. N. DATAR: It is perfectly open to a Minister or a Deputy "Minister to appoint any person he pleases.

SHRI BHUPESH GUPTA: We know that. May I know the number of such persons who have been appointed?

SHRI B. N. DATAR: I have not got 'the break-up with me.

SHRI H. C. MATHUR: May I know if the hon. the Deputy Minister for Home Affairs is aware that the Private Secretaries who have been so appointed were drawing far less than what they are offered as Private Secretaries?

SHRI B. N. DATAR: I am not aware of any such complaint.

SHRI T. V. KAMALASWAMY: Is there any instance of a Private Secretary who was not already in Government of India Service?

SHRI B. N. DATAR: There are such persons. There are certain Ministers who have appointed Private Secretaries and Personal Assistants from among those in Government service while some have appointed from out-

SHRI H. C. MATHUR: Is it not a fact that some of the Ministers have appointed even their wives as Private Secretaries?

MR. CHAIRMAN: Order, order.

SHRI H. C. DASAPPA: Is there any tendency for these Private Secretaries and Personal Assistants who are appointed from outside Government Service to be absorbed in Government Service later as soon as the term of the Ministers expires?

SHRI B. N. DATAR: I am not aware of any such tendency.

SHRI V. K. DHAGE: May I know whether there has been any instance in which a Private Secretary drawn from the Services could not enjoy the confidence of the Minister concerned and in consequence had to be changed?

SHRI B. N. DATAR: That depends upon the Minister concerned.

SHRI H. C. DASAPPA: <\_It/Q\_,a fact that all the Deputy Ministers have got Private Secretaries?

SHRI B. N. DATAR: I believe so.

SHRIMATI SHARDA BHARGAVA: As far as I know, no qualifications are mentioned in the statement. May I

*kno*\y whether any specific qualifications are prescribed for Private Secretaries or not?

SHRI B. N. BATAR: I have stated that. The first sentence says: "No specific qualifications are prescribed I for posts of Private Secretaries to Ministers and Deputy Ministers." There are no qualifications as such.

The reports in the proportion of the reports in t

\*502. [The questioner (Shrimati Parvathi Krishnun) was absent. For answer, vide col. 3846 infra.]

\*503. [The questioner (Moulana M. Faruqi) was absent. For answer vide col. 3846 infra.]

#### EXCAVATIONS IN NALAGARH STATE

- \*504. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state:
- (a) whether Government are fully aware of the details of the excavations carried out in the erstwhile Nalagarh State by Dr. Olaf Prufer;
- (b) if so, what articles of antiquity nave been discovered as a result of these excavations; and
- . (c) whether Government propose to take any part in the work of these excavations?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (Dr. K. L. SHRIMALT): (a) Partly, Sir.

- (b) Antiquities of the Harappan period.
- (c) No, Sir.

DR. RAGHUBIR SINH: Were these excavations carried out with the knowledge and permission of the Central Government?

Dr. K. L. SHRIMALI: The permission of the Central Government was not sought. It was not necessary.

DR. RAGHUBIR SINH: May I know if the results of these excavations have been communicated to the Central Government?

DR. K. L. SHRIMALI: The results have not been communicated but the Central Government are aware of these only through the reports in the press.

DR. RAGHUBIR SINH: Who have submitted reports?

ME. CHAIRMAN: He said, 'Reports in the press'.

DR. RAGHUBIR SINH: May I know whether the Central Government intends to acquire any of the articles of antiquity that have been discovered as a result of these excavations?

Dr. K. L. SHRIMALI: I did not follow the question

Mr. CHAIRMAN: He wants to know whether there is any project for acquiring t.iese things for the Government.

Dr. K. L. SHRIMALI: I shall require-notice for that.

SHRI T. V. KAMALASWAMY: Has the Government any information about the nationality of Dr. Olaf Prufer?

Dr. K. L. SHRIMALI: He is a. German scholar. Now I think he is in the United States

## भारतीय विद्यालयों में विद्यां विद्यार्थी

\*४१२. श्री हरिरचन्द्र माथुर : क्या शिज्ञा मंत्री यह बताने की कृषा कर्रामे कि :

- (क) भारत के प्रत्येक विद्यालय में किस किस इंश के किसने किसने दिदंशी विद्यार्थी हैं;
- (ख) उनमें से कितनों को सरकार की आरे से किसी प्रकार की सहायता मिलती हैं?

# t:f [FOREIGN STUDENTS IN INDIAN COLLEGES

- •412. SHRI H. C. MATHUR: Will the Minister for EDUCATION be pleased to--state:
- -, Postponed from the 29th March 1955.

JEnglish translation.